IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO.616/96.

DATE OF ORDER : 01-09-1998.

Between :-

T.Srinivas

                              ... Applicant

And

1. Superintendent of Post Offices,
   Adilabad Postal Division, Adilabad.

2. G.Pochamallu

                              ... Respondents

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Counsel for the Applicant   :   Shri S.Ramakrishna Rao

Counsel for the Respondents :   Shri N.R.Devaraj,S_r.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN   :   MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR   :   MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, learned standing counsel for the official respondents. Though notice served on respondent No.2, he is called absent.

2.   A notification dt.13-12-95 bearing No.B3/400 dt.13-12-95 (Annexure-I page-7 to the OA) was issued for selection to the post of EDBPM, Budakurd, a/w Bellampalli, Dist.Adilabad. Applicant, and respondent No.2 and some others responded to that notification. Respondent No.2 was selected.

3.   Aggrieved by the above, the applicant has filed this OA to set aside the selection of Respondent No.2 and for a consequential direction to the respondents to appoint the applicant in the place of respondent No.2 as he is a meritorious candidate.

4.   Reply has been filed in this OA. It is not necessary to traverse all the submissions made in the reply. The respondents submit that the applicant had not filed his property certificate as demanded in the notification dt.13-12-1995. Hence, even if he had secured more marks than respondent No.2, he could not be selected as he failed to fulfill the conditions laid down in the notification.

5.   In order to verify the above submission of the respondents, we called for the file in connection with the selection proceedings. The applicant had filed eight certificates along with

his application. The details of the annexures does not indicate that he had inclosed the property certificate along with his application but there is a certificate captioned as "valuation certificate" is enclosed to his application. That "valuation certificate" was signed by a ~~Surpuch~~ Sarpanch and not by Mandal Revenue Officer. This cannot be treated as a valid certificate in view of the fact that the certificate was not signed by the M.R.O.

5.   The learned counsel for the applicant has enclosed a property certificate dt.9-11-95 (Annexure-VIII page-21) to the O.A. and submits that in case this certificate dt.9-11-95 is available along with the application form, then the case of the applicant has to be allowed. We have checked the annexures to the application repeatedly trying to catch the ~~glymse~~ of the certificate dt.9-11-95 but our efforts were futile. Hence the OA has to be dismissed as the applicant had not enclosed proper property certificate to his application form.

7.   In view of what is stated above, the OA is dismissed as having no merits. No costs. (The selection proceedings perused and returned back).
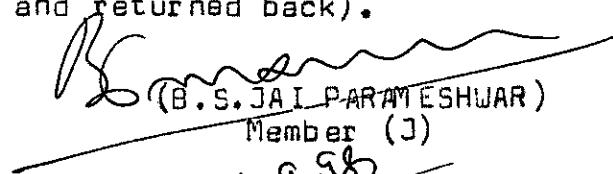

(B.S. JAI PARAMESHWAR)   (R.RANGARAJAN)
        Member (J)   Member (A)
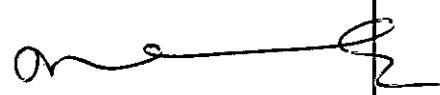
1.9.98

Dated: 1st September, 1998.
Dictated   in   Open   Court.

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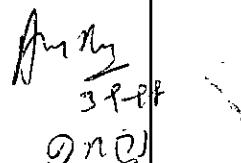
Copy to:

1. Superintendent of Post Offices,
   Adilabad Postal Division, Adilabad.

2. One copy to Mr.S.Ramakrishna Rao,Advocate,CAT,Hyderabad.

3. One copy to Mr.N.R.Devraji, Sr.CGSC,CAT,Hyderabad.

4. One copy to D.R(A),CAT, Hyderabad.

5. One duplicate copy.

YLKR

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COMPARED BY   APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M(J)

DATED: 1/9/88

ORDER/JUDGMENT
_____
M.A/R.A/C.P.NO.

in

O.A.NO. 616/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR